

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.413  
IA/2568/ND/2024 IN IB/110/ND/2024

**IN THE MATTER OF:**

Nuberg Engineering Limited	...	Applicant
Versus		
KLJ Petroplast Limited	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 05.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Uddyam Mukherjee, Adv. Swapnil Pattanayak,  
Adv. Agnibha Chatterjee  
For the Respondent : Adv. Jayant Kumar

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2568/ND/2024:-**

This is application to condone of delay in filing rejoinder to the reply filed on behalf of Respondent. Considering the facts and circumstances of the case and arguments made on behalf of the Applicant, in the interest of justice this Tribunal is inclined to condone the delay of 42 days in filing the Rejoinder. Accordingly the IA- 2568/2024 is stands allowed, and registry is directed to take on record the rejoinder filed on behalf of the Applicant.

**IB/110/ND/2024:-**

Learned Counsel for the Applicant, Learned Counsel for the Respondent are present. List this matter for arguments on **07.08.2024**.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**